

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 439**

ANSWERED ON 02/02/2026

Uniformed Fee Structure in all Schools

439. Prof. Sougata Ray:

Will the Minister of EDUCATION be pleased to state:

- (a) the details of reasons for not implementing a uniformed fee structure in all public/private schools in the country;
- (b) whether any stakeholders of the sector demanded such uniformed fee structure, if so, the details thereof;
- (c) whether the Government has any proposal to execute uniformed syllabus in all Central and State Governments run schools of the country; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SHRI JAYANT CHAUDHARY)**

(a) to (d): Education is a subject in the Concurrent List of the Constitution. Schools, other than those owned/funded by the Central Government, are under the jurisdiction of the respective State Governments. Therefore, matters related to the management of schools, including fee structure are regulated in accordance with the Rules and Instructions of the respective State Government concerned. Also, the preparation of curricula and textbooks for schools that are not under the jurisdiction of the Central Government, lies within the jurisdiction of the respective State Governments.

However, under the Right of Children to Free and Compulsory Education (RTE) Act, 2009, every child aged six to fourteen has the right to free and compulsory elementary education in a neighborhood school. Section 12(1) (c) of the RTE Act, 2009 mandates reservation in private unaided schools for children belonging to weaker sections and disadvantaged groups to the extent of at least

25% seats at the entry level and provision of free and compulsory elementary education to such children till its completion.

Also the National Education Policy (NEP), 2020, and the subsequent National Curriculum Framework for School Education (NCF-SE), 2023, prepared by NCERT, provide broad guiding principles for curricula and textbooks at the national level. NCERT textbooks are being developed in alignment with these frameworks. States/UTs have the choice to adopt/adapt NCF-SE and consequent textbooks.

The NEP, 2020 in its para 4.32 states that, “States will prepare their own curricula (which may be based on the NCFSE prepared by NCERT to the extent possible) and prepare textbooks (which may be based on the NCERT textbook materials to the extent possible), incorporating State flavour and material as needed. While doing so, it must be borne in mind that NCERT curriculum would be taken as the nationally acceptable criterion.”
